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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

12.10.2012

OA No. 711/2012

Mr. Nand Kishore, Counsel for applicant.

The applicant has filed this OA praying for a direction that the respondents may be directed to take the applicant on duty and may also be restrained for taking any other action against the applicant either dispensing with the services or terminating without following appeal Rules. He has also prayed that the respondents may be directed not to engage any other persons as a Bungalow Khallasi in place of the applicant. The applicant has also filed a representation dated 10.10.2012 in this regard but the same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the representation of the applicant dated 10.10.2012 expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order. The respondents are further directed to maintain status quo till the disposal of the representation of the applicant dated 10.10.2012.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)

Member (A)

ahq

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

Copies given to file no. 1272
Dated 12-10-12

VZ